

14, 15

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 88/2017 In T.P. No. 33/NCLT/AHM/2017 (New) with
Gujarat High Court C.P. No. 534/2016 in C.A. No. 467/2016 (Old)**


Coram: **Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.05.2017**

Name of the Company: Crystal City Pvt. Ltd.

Section of the Companies Act: Section 391-394 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. Navin Pahwa, Adv
with Sh Bhavik Kanakia, Adv
Petitioner 
2. I/B Thakkar and Pahwa, Advocates

ORDER

Learned Advocate Mr. Navin Pahwa present for Petitioners.

Heard learned Counsel for Petitioner.

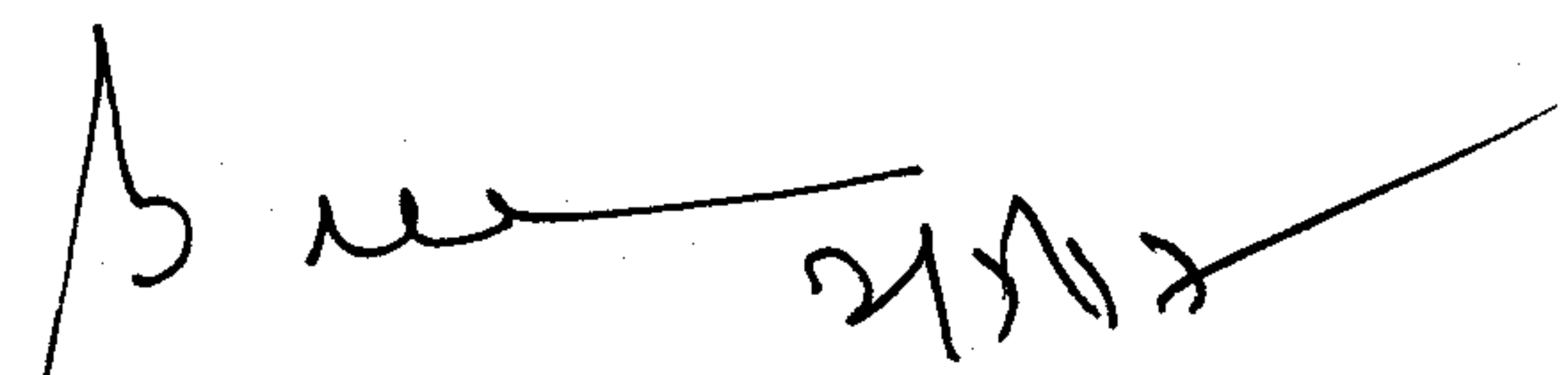
This application is filed seeking permission to withdraw TP 33/2017 (CP 534/2016 of Gujarat High Court).

The resolution of the Board of Directors has been enclosed.

IA 88/2017 is allowed.

Permission granted to withdraw TP 33/2017.

Accordingly, TP 33/2017 is dismissed as withdrawn.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 2nd day of May, 2017.